## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 137/397-398/NCLT/AHM/2016 (New) CP No. 72/397-398/CLB/MB/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

Name of the Company:

Ruchir Radha Mohan Mittal

V/s.

Raghav Madhav Filments Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

**REPRESENTATION** 

**SIGNATURE** 

1. ICUNIAL DALAL PCS

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## **ORDER**

Learned PCS Mr. Kunjal Dalal present for Respondents No. 2 &4. None present for the Petitioner.

Learned CS Petitioner sent a mail stating that his client instructed him that parties are expecting settlement in the subject matter and on that ground, sought adjournment till November. Learned PCS for respondents filed affidavit in further reply on behalf of R- 2 to 4 stating that there was not even a proposal for settlement and that the statement made by the PCS for petitioner is an incorrect statement. He also submitted that petitioner has been prolonging the matter, filing the petition with several lapses as stated in the interim reply. He submitted that in spite of directions by this bench, petitioners did not file reply.

This bench directed the Local Commissioner to file a copy of this inspection report but no such copy is filed by Mr. Chetan Dholakia, Chief Manager, Bank of Baroda, Surat. Hence, Registry to issue notice to Mr. Dholakia to file report of inspection within two weeks. PCS for respondents shall serve a copy of the affidavit dated 22.09.2016 on the PCS for the petitioners. In these circumstances, petitioner shall file his reply to the affidavit dated 08.08.2016 and 22.09.2016 within two weeks. Petitioners shall pay a cost of Rs. 5,000 to the respondents for non-filing of reply before the next date of hearing.

List the matter on 14.10.2016.

(BIKKI RAVEENDRA BABU)

MEMBER JUDICIAL

Dated this the 23<sup>rd</sup> day of September, 2016